

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 04.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant / Petitioner : Mr. Krishna Kumar, Ms.
Srujana Suman Mund, Advs.
For the Respondent : Mr. Rakesh Kumar, Mr. P.K. Sachdeva
& Ms. Chetna Bisht, Advs. for ex.-directors
Mr. Om Prakash Vijay, RP in person.

ORDER

CA-516(PB)/2019:-

Arguments heard. Order reserved.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)